

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA
UNSTARRED QUESTION NO. 4309
ANSWERED ON 10.04.2017

SHARING OF TUNGABHADRA RIVER WATER BETWEEN A.P. AND KARNATAKA

4309. SHRI T.G. VENKATESH

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Tungabhadra Board meeting was held recently to discuss the issue of sharing of Tungabhadra river water between Andhra Pradesh and Karnataka and if so, the details thereof;
- (b) the contentious issues discussed in the meeting; and
- (c) the renovations and other measures proposed along the Tungabhadra canal and the details thereof?

ANSWER

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION
(DR. SANJEEV KUMAR BALYAN)

(a) & (b) Yes, Sir. Some farmers of Tungabhadra Right Bank Low Level Canal (RBLLC) region filed a court case in Hon'ble High Court of Andhra Pradesh and Telangana to direct Tungabhadra Board to release 3.3 Thousand Million Cubic feet (TMC) of water continuously for irrigation. Hon'ble Court gave directions to file a report on summary on water allotment and utilization, decision taken to prevent misuse of water discharge through RBLLC and steps to compensate for less receipt of allotted water in RBLLC. Subsequently an Emergency Tungabhadra Board Meeting was held on 28th January 2017 at Bangalore. The decisions taken in the meeting for renovations and other measures proposed along the Tungabhadra canal are as per **Annexure** attached.

(c) Tungabhadra Board in an earlier 194th Tungabhadra Board Meeting held on 16.11.2010 had decided to modernize both Tungabhadra Right Bank Low Level and High Level Canal as the member States are not receiving their quota of water as per KWDT award due to the decreased carrying capacity of TB Board inter-state canals on right bank which are 60 years old.

Annexure referred in reply to Rajya Sabha Unstarred Question No. 4309 to be answered on 10.04.2017 regarding “ Sharing of Tungabhadra river water between A.P. and Karnataka”

Renovations and other Measures proposed along the Tungabhadra Canal

1. To accord highest priority to modernize the existing Tungabhadra Right Bank Low Level & High level canals.
2. Reassessment of the existing command area through National Remote Sensing Agency (NRSA), Hyderabad.
3. Preparation of an inventory of the existing water users both in upstream and downstream.
4. Government of Karnataka may be requested for making independent arrangement for water requirements of Bellary Thermal Power Station (BTPS) and Hospet township.
5. Government of Andhra Pradesh may be requested for creating additional storages along the canal system.
6. A mass awareness programme for the public on the water status and general advisory by the Tungabhadra Board.
7. Telemetry system in all canal systems before the onset of monsoon covering all important water drawls points for transparent water management and water use account.
8. State Governments will write to the District Administrations for extending all support including law and order support to the Tungabhadra Board in water management.
